**CENTRAL ELECTRICITY REGULATORY COMMISSION**
**NEW DELHI**

**Petition No.205/MP/2026**

| | | |
|---|---|---|
| Subject | : | Petition under Section 79(1)(c) & (f) of the Electricity Act, 2003 read with Regulation 41 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022. |
| Petitioner | : | Tata Power Renewable Energy Limited (TPREL) |
| Respondent | : | Central Transmission Utility of India Limited (CTUIL) |
| Date of Hearing | : | **6.11.2026** |
| Coram | : | Shri Jishnu Barua, Chairperson<br>Shri Ramesh Babu V, Member<br>Shri Harish Dudani, Member<br>Shri Ravinder Singh Dhillon, Member |
| Parties Present | : | Shri Venkatesh, Advocate, TPREL<br>Ms. Surbhi Kapoor, Advocate, TPREL<br>Shri Punaym Bhutani, Advocate, TPREL<br>Shri Shubham Arya, Advocate, CTUIL<br>Ms. Pallavi Saigal, Advocate, CTUIL |

**Record of Proceedings**

At the outset, learned counsel for the Petitioner submitted that an advance copy of the Respondent, CTUIL's reply was received only yesterday and sought ten days' time to file a rejoinder thereto.

2. Learned counsel for the Respondent, CTUIL, also sought liberty to file/upload the reply.

3. Considering the above, the Commission permitted the Respondent, CTUIL, to file or upload its reply within five days, and the Petitioner to file its rejoinder within ten days thereafter.

4. The Petition will be listed for hearing on **12.01.2027.**

**By order of the Commission**
**Sd/**
**(Vipan Sharma)**
**Deputy Chief (Law)**